

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00103/2018 IN
ORIGINAL APPLICATION NO.060/00125/2017**

Chandigarh, this the 30th day of August, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Harjeet Singh, aged 44 years, son of Gurdip Singh R/o House No. 3277, Sector 44/D, Pin Code 160047, Chandigarh, Driver No. 485 Group -C
2. Lakhbir Singh aged 55 years son of Mahender Singh R/o House No. 2688, Sector 28/C, Chandigarh Pin Code 160002, Driver No. 39, Group C

....Petitioners

(Present: Mr. Shalender Mohan, Advocate)

Versus

1. Sh. K.K. Jindal, IAS, The Transport Commissioner, office 30 Bays Building, Bridge Market 17-C Sector 17, Chandigarh – 160017.
2. Amrit Pal Talwar, The Director Transport Chandigarh Transport undertaking, Plot No. 701, Indl. Area, Phase-I, Chandigarh.

.... Respondents

(Present: Mr. Vinay Gupta, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents has produced a copy of order dated Nil, passed by the respondents, which is taken on record. On the basis thereof, he submitted that in compliance with the order of this Court, the respondents have considered the claim of the petitioners and passed a speaking/reasoned order, therefore, the instant C.P. may be disposed of as having been rendered infructuous.
2. Ordered accordingly. Notices are discharged. MAs No. 060/01035/2018 and 060/01036/2018 also stand disposed of accordingly.

**(P.GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**
Dated: 30.08.2018

